

ITEM NO.801

COURT NO.14

SECTION XII-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 7224/2024

(Arising out of impugned final judgment and order dated 01-03-2024 in CRP No. 3431/2023 passed by the High Court for the State of Telangana at Hyderabad)

MODERATORS COMMISSARY AND BISHOP & ANR.

Petitioner(s)

VERSUS

RT. REV. DR. A.C. SOLOMON RAJ & ORS.

Respondent(s)

(IA No.72498/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 30-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Abhijeet Sinha, AOR

For Respondent(s) Mr. Sharath Kumar, Adv. (mentioned by)
M/S. Venkat Palwai Law Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 101992/2024:

List on 11.07.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)